

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF SUNSHINE TECHNOBUILD PRIVATE LIMITED

RELEVANT PARTICULARS

The order for appointment of the Interim Resolution Professional (IRP) has been passed by the NCLT, Mumbai Bench on 17.02.2020 and copy of the order was received by the IRP on 18.02.2020. Accordingly, time for submission of claims has been considered as 14 days from date of publication. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against Kshama Builders and Developers Pvt Ltd on 18.02.2020.

1.	Name of the Corporate Debtor	SUNSHINE TECHNOBUILD PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	25/06/2008
3.	Authority under which Corporate Debtor is incorporated/registered	Roc- Mumbai
4.	Corporate identity number of Corporate Debtor	U45400MH2008PTC183949
5.	Address of the registered office and principal office (if any) of the Corporate Debtor	5, Floor - 1, Plot No. 7, Sharda Sadan, Swami Gyanjivandas Marg, Dadar Rly. Stn. Dadar (East) Mumbai Mumbai City MH 400014 IN
6	Insolvency commencement date in respect of Corporate Debtor ##	17.02.2020. The order for appointment of the Interim Resolution Professional (IRP) has been passed by the NCLT, Mumbai Bench on 17.02.2020 and copy of the order was received by the IRP on 18.02.2020.
7.	Estimated date of closure of Insolvency Resolution Process	180 days from the date of commencement of corporate insolvency resolution process, which is 15.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Miss Nayana Premji Savala IP Registration No: IBBI/IP A-003/IPN00051/2017-18/10491
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered & correspondence Address: 1/101-A, Vishal Susheel CHS, Nariman Road, Vile Parle East, Mumbai 400 057 Email id: nalinisavala@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	SAME AS ABOVE
11.	Last date for submission of claims	05/03/2020
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a

corporate insolvency resolution process SUNSHINE TECHNOBUILD PRIVATE LIMITED on
insolvency commencement date ie 17.02.2020

The creditors of SUNSHINE TECHNOBUILD PRIVATE LIMITED, are hereby called upon to submit
their claims on or before 05TH MARCH 2020 to the interim resolution professional at the corresponding
address mentioned against item no.9

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may
submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised
representative from among the three insolvency professionals listed against entry No.13 to act as authorised
representative of the class [specify class] in Form CA. – NOT APPLICABLE IN THIS CASE

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.02.2020

Name & Signatures of Interim Resolution Professional



Place: Mumbai

Nayana Premji Savala